THE NAGALAND MOTOR VEHICLE TAXATION (AMENDMENT) ACT, 1981

(NAGALAND ACT NO. 5 OF 1981)

(Received the assent of the Governor on 21st May, 1981)

An

Act

to amend the Nagaland Motor Vehicles Taxation Act, 1967. It is hereby enacted in the thirty second year of the Republic of India as follows:—

- 1. Short title, extent and commencement.
 - (1) This Act may be called the Nagaland Motor Vehicles Taxation (Amendment) Act 1981.
 - (2) It shall come into force at once.
 - (3) It shall extend to the whole State of Nagaland.
- 2. The existing Schedule annexed to the Nagaland Motor Vehicles Taxation Act, 1967, hereinafter called the Principal Act, shall be amended and the following rates shall be substituted.

SCHEDULE

(See section 4(1))

PART—A

	icles other than those plying for hire or rew		0 1
Art	icle Description of Vehicles	Annual	Quarterly
Νı		tax	Tax
No.	2	3	4
1	Cycles(including motor scooters and cycles with attachment for propelling the same by mechanical power) A. Bicycles: (1) not exceeding 90 kilogram in weigh	.	
	unladen	32	8
	(ii) exceeding 90 kilogram in weight		4.0
	unladen	52	13
	B. Tricycles	52 12	13
	C. Additional Tax for 'Trailer or side car	12	3
	Solely for the conveyance of passengers and light personal passengers and light personal luggage of passengers.		
	A. (i) 14 H.P. or less	112	28
	(ii) exceeding 14 H.P.	136	34
	B. Additional tax for trailers drawn by		-
	vehicles covered by this article —		
	(i) Light trailer	32	8
	(ii) Medium trailer	56	14
	(iii) Heavy trailer	110	28
III.	Other Vehicles		
	A. Vehicles used for transport of goods	}	
	only—	2.60	
	(i) Vehicles not exceeding 1000 kg in	360	90
	laden weight	0.4	21
	(ii) For every additional 500 kg. or part	84	21
	thereof in laden weight B. Vehicles used partly for the		
	conveyance of passengers and their		
	personal luggage and partly for the		
	conveyance of goods.		
	(i) The tax payable under Articles II		
	(ii) An additional tax for person in		
	excess of six which the vehicles is	16	4
	designed to carry		
	(iii) An additional tax for ½ Metric	4.0	
	tonne or part there every ~\frac{1}{2} Metric	48	12
	tonne or part thereof authorised load		
	of goods. C. Tractors —		
	(i) Not exceeding 2 Metric tonne in	52	13
	weight	54	13
	(ii) exceeding 2 Metric tonne but not exceeding 3 ½ Metric tonne in weight	108	27

	(iii) exceeding 3½ Metric tonne in	216	54
	weight		
	D. Additional tax for trailer drawn by		
	vehicle covered by this article —	53	1.2
	(i) Light trailer	52 108	13 27
	(ii) Medium trailer	216	54
	(iii)Heavy trailer E. Mechanical Crane mounted on a	210	J 4
	Motor Vehicle		
	(i) Light (not exceeding 3 Metric tonne	•	
	in weight)	52	13
	(ii) medium (exceeding 3 Metric tonne		
	but not exceeding 5 Metric tonne)	108	27
	(iii) Heavy (exceeding 5 Metric tonne)	216	54
	DADE D		
:	PART—B		
iv.	Vehicle plying for the hire for the		
	conveyance of passengers and light personal luggage of passengers		
	A. Motor Cars and Taxi: —		
	(i) Taxi cars	250	75
	(ii) Station Wagons and Omnibus	300	90
	(iii) State Transport Cars	360	90
		1020	255
	(v) Auto Rickshaw	100	30
	B. State Carriage		
	(i) For every seat authorised	48	12
v.	Vehicles used for the Transport of good	ls	
	only:		
	(i) For 1 Metric tonne or less	300	90
	(ii) For each additional ½ Metric tonne	92	23
VI.	Vehicles authorised to ply partly for		
	the conveyance of passengers and their		
	personal luggage and partly for the		
	conveyance of goods: —		
	A. Contract carriage (Casual)(i) For every seat	48	12
	(ii) An additional tax for every 1/2	40	12
	Metric tonne or part thereof authorised		
	load of goods	120	30
VII.	Tractors: —	120	20
	(i) Not exceeding 2 Metric tonne in		
	weight	115	30
	(ii) exceeding 2 Metric tonne but not		
	(II) CACCCUING 2 WICH C TOTHIC DUT HOT		
	exceeding 3½ Metric tonne	225	68
		225	68
	exceeding 3½ Metric tonne	225325	68 93
	exceeding 3½ Metric tonne (iii) exceeding 3½ Metric tonne in		
VIII	exceeding 3½ Metric tonne (iii) exceeding 3½ Metric tonne in weight		
VIII	exceeding 3½ Metric tonne (iii) exceeding 3½ Metric tonne in weight Trailer drawn by vehicles covered by articles under part B.	325	
VIII	exceeding 3½ Metric tonne (iii) exceeding 3½ Metric tonne in weight Trailer drawn by vehicles covered by articles under part B. (i) Light trailer	325 3 90	93
VIII	exceeding 3½ Metric tonne (iii) exceeding 3½ Metric tonne in weight Trailer drawn by vehicles covered by articles under part B. (i) Light trailer (ii) Medium trailer	3 3 90 180	93
VIII IX.	exceeding 3½ Metric tonne (iii) exceeding 3½ Metric tonne in weight Trailer drawn by vehicles covered by articles under part B. (i) Light trailer (ii) Medium trailer (iii) Heavy trailer	3 3 90 180	93
	exceeding 3½ Metric tonne (iii) exceeding 3½ Metric tonne in weight Trailer drawn by vehicles covered by articles under part B. (i) Light trailer (ii) Medium trailer (iii) Heavy trailer Vehicles authorised to ply for hire on a special route under a permit grantedar	3 90 180 360 T h e opropna	93
	exceeding 3½ Metric tonne (iii) exceeding 3½ Metric tonne in weight Trailer drawn by vehicles covered by articles under part B. (i) Light trailer (ii) Medium trailer (iii) Heavy trailer Vehicles authorised to ply for hire on a special route under a permit grantedar by the State Government. p a y a	3 90 180 360 T h e opropna	93

articles IV
to VIII
together
with such
additional
fee as may
be prescri
bed by the
State
Governm
ent

X. Mechanical Crane, mount on a motor

venicies: —		
(i) Light (Not exceeding 3 Metric tonne		
in weight)	140	36
(ii) Medium (exceeding 3 Metric tonne		
but not exceeding 5 Metric tonne in		
weight)	272	68
(iii) Heavy (exceeding 5 Metric tonne)	392	98

The above taxes are for motor vehicles fitted with pneumatic tyres, a 50 percent higher tax shall be liable on any Motor vehicle authorised to be fitted with solid or semi solid tyres. For trachid vehicles the taxes will be double of that prescribed for wheeled fitted with pneumatic tyres.